

EST Return for Central Excise and Service Tax

| | | | | | | | | | | | | | | | | | |
|----------|--|-----------------------|--------------------------|--|-------------------------|--------------------------------------|------------------------------------|-------------------|-------------|--------------------|--------------------|--|--|--|--|--|----------------|
| 1 | Period of Return | | 2 | Central Excise/ Service Tax | | | | | | | | | | | | | |
| 3 | Name of the Assessee | | | | | | | | | | | | | | | | |
| 4 | Registration Number | Central Excise | | | | | | | | | | | | | | | |
| 4 | | Service Tax | | | | | | | | | | | | | | | |
| 5 | Computation of CENVAT/ Service Tax Payable | | | | | | | | | | | | | | | | |
| | Description of Goods/ Services | CETSH | Exemption Claimed | Effective rate of duty/ Service Tax | Quantity Cleared | Total Taxable/ Dutiable Value | CENVAT/ Service Tax payable | | | | | | | | | | Remarks |
| | | | | | | | | | | | | | | | | | |
| 6 | Details of CENVAT Credit taken and utilized | | | | | | | | | | | | | | | | |
| | Details of Credit | | | | | CENVAT/ Service Tax | AED (TTA) | NCCD | ADE* | Addl Duty** | Edu. Cess** | | | | | | |
| 1 | Opening Balance | | | | | | | | | | | | | | | | |
| 2 | Credit on Inputs | | | | | | | | | | | | | | | | |
| 3 | Credit on Capital Goods | | | | | | | | | | | | | | | | |
| 4 | Credit on Input Services | | | | | | | | | | | | | | | | |
| 5 | Credit from inter-unit transfers in LTU | | | | | | | | | | | | | | | | |
| 6 | Credit taken under Rule 12BB(2) of CER, 2002 | | | | | | | | | | | | | | | | |
| | Credit Utilization for payment: | | | | | | | | | | | | | | | | |
| 7 | Of CENVAT on goods/ Service Tax on Output Services | | | | | | | | | | | | | | | | |
| 8 | When inputs/ Capital goods cleared as such | | | | | | | | | | | | | | | | |
| 9 | Of amount under Rule 6 of CCR, 2004 | | | | | | | | | | | | | | | | |
| 10 | Adjustments under STR | | | | | | | | | | | | | | | | |
| 11 | Other payments | | | | | | | | | | | | | | | | |
| 12 | Inter unit transfer of credit by LTU | | | | | | | | | | | | | | | | |
| 13 | Closing balance | | | | | | | | | | | | | | | | |
| 7 | Details of payment made | | | | | | | | | | | | | | | | |
| | Description | Duty Code | Account | | Challan | | BSR Code | Total Paid | | | | | | | | | |
| | | | Credit | Cash | Date | Number | | | | | | | | | | | |
| | CENVAT | | | | | | | | | | | | | | | | |
| | Service tax | | | | | | | | | | | | | | | | |
| | Education Cess | | | | | | | | | | | | | | | | |
| | Secondary Education Cess | | | | | | | | | | | | | | | | |
| | Cess | | | | | | | | | | | | | | | | |
| | NCCD | | | | | | | | | | | | | | | | |
| | Other Duties & Cess | | | | | | | | | | | | | | | | |
| | Adjustments under STR | | | | | | | | | | | | | | | | |
| | Arrears Rule 8 | | | | | | | | | | | | | | | | |
| | Other Arrears | | | | | | | | | | | | | | | | |
| | Interest Rule 8 | | | | | | | | | | | | | | | | |
| | Other Interests | | | | | | | | | | | | | | | | |
| | Other payments | | | | | | | | | | | | | | | | |

*ADE levied under clause 85 of Finance Act 2005

***Education Cess & Secondary education Cess

**Additional duty of Customs levied under Section 3(5) of Customs Tariff Act, 1985.